(2011) 04 MAD CK 0071

In the Madras High Court

Case No : Writ Petition No. 9820 of 2011

K.P.N. Rajesh APPELLANT

Vs

The Transport Commissioner RESPONDENT

Date of Decision : 19-04-2011

Acts Referred:

Citation : (2011) 04 MAD CK 0071

Hon'ble Judges : M. Jaichandren, J

Bench : Single Bench

Advocate : R. Natesan, for the Appellant; R. Thirugnanam, Special Government Pleader, for the Respondent

Judgement

M. Jaichandren, J.—Heard the learned Counsel appearing for the Petitioner and the learned Special Government Pleader appearing for the

Respondent.

2. At this stage of the hearing of the writ petition, the learned Counsel appearing for the Petitioner had submitted that the issues involved in this writ

petition are covered by the order of this Court, dated 24.4.2007, in W.P. Nos. 15061 to 15063 of 2007, wherein, this Court had directed the

Respondents therein to receive the tax, as and when it is voluntarily tendered, by the Petitioners therein, in advance, for 7 days, 30 days or 90

days, without insisting on the payment of 1/10th of the quarterly, tax for every entry into Tamil Nadu, in respect of the Petitioners'' vehicles

concerned.

3. The learned Additional Government Pleader appearing for the Respondent has no objection for this Court following its earlier order, dated

24.4.2007.

4. In view of the submissions made by the learned Counsels appearing for the parties concerned and in view of the order passed by this Court, on

24.4.2007, in W.P. Nos. 15061 to 15063 of 2007, the writ petition is disposed of, directing the Respondents concerned to receive the tax, as and

when it is voluntarily tendered by the Petitioner, in advance, for 7 days, 30 days or 90 days, without insisting on the payment of 1/10th of the

quarterly tax, for every entry into Tamil Nadu, in respect of the Petitioner''s vehicle bearing registration No. KA 41-A 9910. No costs.